

AURANGABAD BENCH
SITTING LIST W.E.F. 3rd JANUARY 2019

Sr. No	Present sitting	Assignment
1	The Hon'ble Shri Justice S. S. SHINDE AND The Hon'ble Shri Justice R. G. AVACHAT	For admission, hearing and order matters therein :- (A) All Civil PILs. (B) All Criminal PILs. (C) All Criminal Appeals. (D) All Applications under Section 482 of Cr.P.C. and All Writ Petitions for quashing of FIR, C.R., Charge sheet, complaints. (E) All other Criminal Writ Petitions. (F) All other Criminal Work.
2	The Hon'ble Shri Justice P. B. VARALE AND The Hon'ble Shri Justice S. M. GAVHANE COMMERCIAL APPELLATE DIVISION BENCH	For admission, hearing and order matters therein :- (A) All Civil Writ Petitions of the year 2017 and 2019 (B) All Civil Writ Petitions for final hearing from 2011 onwards. (C) All Civil work not assigned to other Courts.
3	The Hon'ble Shri Justice S.V. GANGAPURWALA AND The Hon'ble Shri Justice ARUN M. DHAVAL	For admission, hearing and order matters therein :- (A) Civil Writ Petitions arising out of orders passed by Central Administrative Tribunal and Maharashtra Administrative Tribunal. (B) All Civil Writ Petitions up to the year 2016 except those assigned to Court No.4. (C) All Civil Writ Petitions of the year 2018. (D) All Civil Writ Petitions for final hearing up to the year 2010.
4	The Hon'ble Shri Justice T. V. NALAWADE AND The Hon'ble Shri Justice SUNIL K. KOTWAL	For admission, hearing and order matters therein :- (A) All First Appeals. (B) All Letters Patent Appeals. (C) All Family Court Appeals. (D) Civil Writ petitions of the year 2014 and 2015.
5	The Hon'ble Shri Justice S. P. DESHMUKH	For admission, hearing and order matters therein :- (A) Civil Writ Petitions of Odd Years. (B) All Civil Revision Applications. (C) All Civil Contempt matters.

6	The Hon'ble Shri Justice R.V. GHUGE	For admission, hearing and order matters therein :- (A) Civil Writ Petitions of Even Years. (B) All Arbitration matters. (C) All Appeals from Orders. (D) All Civil work not assigned to other Courts.
7	The Hon'ble Shri Justice V. K. JADHAV	For admission, hearing and order matters therein:- (A) Anticipatory Bail applications. (B) Criminal Writ Petitions and Criminal Revision Applications of odd years. (C) All Applications for cancellation, relaxation or modification of Bail and all applications concerning bail matters except Regular Bail applications assigned to Court No. 11.
8	The Hon'ble Shri Justice P. R. BORA	For admission, hearing and order matters therein :- All First Appeals.
9	The Hon'ble Shri Justice K. L. WADANE	For admission, hearing, final hearing and order matters therein :- A) Criminal Appeals of the year 2002 including all applications therein.
10	The Hon'ble Shri Justice K. K. SONAWANE	For admission, hearing, final hearing and order matters therein :- (A) Criminal Appeals including all applications therein except those assigned to Court No. 9. (B) All Criminal work not assigned to other Courts.
11	The Hon'ble Shri Justice MANGESH S. PATIL	For admission, hearing and order matters therein :- (A) Regular Bail Applications (B) Criminal Writ Petitions and Criminal Revision applications of even years.
12	The Hon'ble Smt. Justice VIBHA V. KANKANWADI	For admission, hearing and order matters therein :- (A) All Second Appeals.

N O T E

- (1) All Courts would take up cases for final hearing including old cases pertaining to their assignment on every Thursday.
- (2) The matters / cases, wherein Apex Court had passed order for expeditious hearing/ time bound hearing, be given priority. The matters of Senior Citizens would also be given priority.
- (3) The Criminal Appeals pending for more than five years in which the accused is / are in Jail, be given priority.
- (4) The **Hon'ble Shri Justice S. P. Deshmukh** is appointed to hear and decide matters under the Banking Regulation Act, 1949.
- (5) The **Hon'ble Shri. Justice R.V. Ghuge** is appointed to hear and decide the applications / appeals under the Arbitration and Conciliation Act, 1996.
- (6) In respect of all Part-heard matters, those shall cease to be Part-heard after change in assignment. However, in case, a proposal for hearing of Part-heard matters is forwarded by concerned Bench/ Court, on the parties making such request, such proposal will be placed before the Hon'ble the Chief Justice. Only upon approval of such proposal by the Hon'ble the Chief Justice, such matters, will be assigned to concerned Bench / Court.

By order

Date : 21st December 2018
High Court, Appellate Side
Bombay.

Sd/-
(Ajit N. Mare)
Registrar (Judl-I)